

Houses constructed under Indira Awas Yojana

1123. SHRI SARADA MOHANTY: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the number of houses constructed in different States under Indira Awas Yojana as on 30th October 1995; and

(b) the allocation made to different States for the purpose during the last three years?

(c) THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) (SHRI VILAS BABURAO/-MUTTEMWAR): (a) Since inception of Indira Awas Yojana in the year 1985-86, a total number of 22,23,100 houses have been constructed till October, 1995 (Year-wise details of construction of houses is given in Statement I (see below)

(b) Under Indira Awas Yojana, during the last three year i.e. 1992-93, 1993-94 and 1994-95, Rs. 22,396.29 lakhs, Rs. 31,812.24 lakhs and Rs. 43,769.31 lakhs respectively have been allocated (State-wise allocation for the last 3 years is given at Statement II).

Statement-I

Houses Constructed till 30th October 1996 under Indira Awas Yojana (IAY)

	NO OF HOUSES CONSTRUCTED (NOS)
SEVENTH PLAN	
1985-86	51252
1986-87	160197
1987-88	169302
1988-89	139192
1989-90	186023
Total	705966
ANNUAL PLAN	
1990-91	181800
1991-92	207299
Total	389099
EIGHTH PLAN	
1992-93	192585
1993-94	360047
1994-95	372275
1995-96	203128
(up to Oct., 1995)	
Total	1128035
Grand Total	2223100

Statement II

Resources Allocated (Central States During 1992-93 to 1994-95)

Sl. No.	State/U.Ts	2	3	4
1	2	3	4	5
1.	Andha Pradesh	4745.54	2462.01	3334.38
2.	Arunachal Pardesh	40.90	82.85	32.25
3.	Assam	122.40	810.40	892.12
4.	Bihar	2476.61	4829.14	7038.69
5.	Goa	1.33	34.85	34.85
6.	Gujarat	910.51	903.75	1383.54
7.	Haryana	134.11	217.09	238.96
8.	Himachal Pradesh	56.29	110.73	110.73
9.	J & K	28.93	157.17	310.38

1	2	3	4	5
10.	Karnataka	824.11	1653.13	2291.14
11.	Kerala	263.59	623.83	662.01
12.	Madhya Pradesh	4749.46	3119.72	4958.34
13.	Maharashtra	1390.96	2683.93	3976.02
14.	Manipur	9.09	41.34	41.34
15.	Meghalaya	63.64	48.36	48.37
16.	Mizoram	38.30	20.38	20.38
17.	Nagaland	67.16	51.58	51.58
18.	Orissa	1235.66	1997.26	2912.85
19.	Punjab	193.36	163.43	169.93
20.	Rajasthan	1143.71	1296.13	1883.57
21.	Sikkim	9.08	18.88	18.88
22.	TN.	1073.16	2225.62	2775.29
23.	Tripura	49.33	553.69	53.69
24.	U.P.	2936.61	5999.84	7437.68
25.	W.B.	1752.09	2206.32	3041.05
26.	A&N Islands	2.00	15.27	15.27
27.	Chandigarh	0.00	0.00	0.00
28.	D&N Haveli	8.32	8.29	8.29
29.	Daman & Diu	0.99	4.88	4.88
30.	Delhi	0.00	0.00	0.00
31.	Lakshadweep	2.00	7.66	7.66
32.	Pondicherry	7.05	14.95	14.95
TOTAL		22396.29	31812.24	43769.31

**Non-Preparation of Annual Report by
Scott and Saxby Limited**

1124. SHRI DIPANKAR
MUKHERJEE:
SHRI NILOTPAL BASU:

Will the PRIME MINISTER be
pleased to state:

(a) whether Scott and Saxby Limited, a subsidiary company of Karanpura Development Company Limited having its registered offices at Chartered Bank Buildings, Netaji Subhas Road at Calcutta, has not been preparing its annual report after 1988-89;

(b) if so, whether any exemption under Section 212 (8) of the Companies Act, 1956 was sought;

(c) whether any investigation has been made to find out the reasons for seeking exemption and;

(d) if so, the details of the investigation?

THE MINISTER OF STATE IN THE

MINISTRY OF LAW, JUSTICE AND
COMPANY AFFAIRS (SHRI H.R.
BHARDWAJ): (a) The Company has
filed its annual accounts with the
Registrar of Companies, Calcutta as
under:—

Year ended 31st March	Filed on
1989	28.08.1992
1990	14.12.1993
1991	29.04.1994
1992	24.05.1994
1993	06.09.1994
1994	25.10.1994
1995	13.10.1995

(b) The holding company viz. M/s. Karanpura Development Company Limited applied for exemption u/s 212 (8) of the Companies Act, 1956 for the years ended March, 1991, 1992, 1993 and 1994, stating that finalisation of accounts of the subsidiary was delayed due to "frequent labour agitations and other uncontrollable